

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

OA No 406/2024

IN THE MATTER OF:

Rajesh Kumar Tripathi

Versus

Nagar Nigam, Lucknow

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Respondent NMCG

Date: 03.12.2024

Place: New Delhi



Through Counsel

Gigi.C. George
Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

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**Affidavit on behalf of the National Mission for Clean Ganga (NMCG)-
Respondent No 5, in compliance of the order dated 13.05.2024 in the
aforesaid matter**

Most Respectfully, I, Anup Kumar Srivastava, aged 57 years, working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), D/o WR, RD&GR, Ministry of Jal Shakti do hereby solemnly affirm, and declare as under:

1. That the deponent is working as Executive Director (Technical) in NMCG and is well conversant with the facts and circumstances of the present case on the basis of information derived from the official records, and am competent to submit this affidavit on behalf of the answering Respondent NMCG.

2. That NMCG, it is one of the authorities constituted, at Central level, and established under the River Ganga (Rejuvenation, Protection and



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जल संधारण, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development and Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
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Management) Authorities Order, 2016 [Authorities Order, 2016] to take measures for prevention, control and abatement of environmental pollution in River Ganga and to ensure continuous adequate flow of water so as to rejuvenate the River Ganga and for matters connected therewith or incidental thereto.

3. That NMCG, in accordance to the provisions of the Authority Order, 2016, has been pursuing the 'Namami Gange Programme', an Integrated Conservation Mission, to assist the State Governments in their efforts for effective abatement of pollution, conservation and rejuvenation of National River Ganga in the form of financial as well as technical support.
4. That in the aforesaid matter the Hon'ble NGT vide its order dated 13.05.2024 has issued Notice to the Respondents including National Mission for Clean Ganga (NMCG), Respondent no 5 besides others. The issues raised by the applicant, inter-alia, pertains to the pollution in river Gomti allegedly caused by the discharge of untreated sewage from the drains/municipalities and the industrial units in River Gomti.
5. It is submitted that River Gomti is a tributary of River Ganga. The geographical extent of the Gomti sub basin lies between 79° 59' to 83° 14' east longitudes and 25° 25' to 28° 40' north latitudes of the country. The Gomti river originates near Mainkot, about 3 km east of the Pilibhit town in Uttar Pradesh, at an elevation of 200 m with a total length of about 940 km. The river drains the area between Ramganga and Ghaghara systems. The Gomti sub-basin of Ganga basin has a total catchment area of 29,865 Sq.km. The sub-basin completely falls in the



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		works at Lucknow Phase-II Part-II				from award of works; (will tap 1 drain of Sai river in Lucknow)
4	Sultanpur	Interception & Diversion and STP works at Sultanpur	70.18	17	8	Completed. This STPs treats effluents from 5 drains.
5	Jaunpur	Interception & Diversion and STP works at Jaunpur	206.05	30	-	Completed. This STP treats effluent coming from 14 drains.
Total			1,010.35	239.5	11.5	

7. That, it is further submitted that:

- a) The total wastewater generation in Lucknow is 779 MLD, comprising 605 MLD from drains and 174 MLD from sewers. The total existing operational treatment capacity in Lucknow is 485.5 MLD. Additionally, four STPs with a combined capacity of 192.5 MLD are under construction, and one STP with a capacity of 100 MLD is in the tendering stage. Upon completion of the ongoing/under tendering STPs (including STPs that of being funded under NGP), the total treatment capacity in Lucknow will reach 778 MLD (485.5+192.5+100), thus, indicating nearly balanced generation and treatment.
- b) The sewage generation and treatment capacity for two other towns along the River Gomti, i.e., Sultanpur, and Jaunpur are-(a) Sultanpur generates 12.5MLD, while its treatment capacity is 17 MLD, suggesting adequate capacity to handle its sewage; & (b) Jaunpur generates 26.5 MLD and has a treatment capacity of 30 MLD, indicating sufficient treatment infrastructure.

20/1/20

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Overall, the combined sewage generation for these towns is 818 MLD, with a total treatment capacity of 825 MLD.

8. That while NMCG is exercising surveillance and monitoring through the officials of the NMCG and also CPCB to whom a project has been assigned by NMCG under specific Project mode, it is submitted that under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, as amended (herein after referred to as the Water Act, 1974), the State Government of Uttar Pradesh has constituted the UP State Pollution Control Board (UPSPCB). The UPSPCB is vested with the powers and functions, under the Water Act, 1974, to ensure that the untreated/partially treated effluent is not allowed to be discharged in the river and take punitive legal actions against the erring persons/ municipalities/ industrial units.

DEPONENT

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VERIFICATION:

Verified at New Delhi on ---December, 2024 that the contents of the above affidavit are true and correct to my knowledge based on official record and no part of it is false and nothing material has been concealed therein.

DEPONENT

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3 DEC 2024

I, the deponent/Executant, have signed in my presence



I hereby declare that the foregoing statement was declared on solemn affirmation and is true and correct to the best of my knowledge and belief and I have read over the same to the deponent who has admitted it as correct

Notary DELHI

3 DEC 2024